

NOTES OF THE REGISTRY

ORDER OF THE TRIBUNAL

30-5-2003

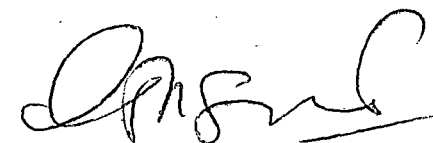
Mr. P. N. Jatti counsel for applicant.
Mr. L. N. Bora counsel for respondents.

Mr. Jatti says that after binding the reply, the respondents have withdrawn the order Annexure A-1 and A-2.

Since the impugned orders have been withdrawn, the OA becomes infructuous and is dismissed as such.

If any amount is still payable to the applicant, the same should be paid by the respondents.

Recd
(A. C. Srivastava)
Member (A)


(A. C. Gupta)
Vice Chairman

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